

**GOVERNMENT OF INDIA  
COMMERCE AND INDUSTRY  
LOK SABHA**

STARRED QUESTION NO:62  
ANSWERED ON:11.07.2014  
. INDUSTRIAL PARKS  
Shrirang Shri Chandu Barne

**Will the Minister of COMMERCE AND INDUSTRY be pleased to state:**

- (a) the countries with which India has signed Memorandum of Understanding (MoU) for setting up of industrial parks during the last three years and the current year and the present status thereof;
- (b) whether the Government proposes to sign MoUs with some more countries in this regard, if so, the details and locations thereof; and
- (c) whether several projects involving foreign investment have been held up in the past on account of security considerations and if so, the corrective action taken by the Government thereon?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN)

(a) to (c): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF THE LOK SABHA STARRED QUESTION NO. 62 FOR ANSWER ON 11TH JULY, 2014, REGARDING INDUSTRIAL PARKS

(a): India has not signed Memorandum of Understanding (MoU) for setting up of industrial parks with any country during the last three years. In the current year, such a MoU has been signed with the PEOPLE'S REPUBLIC OF CHINA on 30TH June, 2014. The MoU will be instrumental for an early realization of balanced trade between India and China as the current trade imbalance is heavily skewed in favour of China.

(b): No such proposal is under the consideration of the Government.

(c): Concerns have been expressed by sectoral Ministries/Departments relating to delay in security vetting of FDI (Foreign Direct Investment) proposals including those in strategic sectors like aviation and telecom. The Ministry of Home Affairs (MHA) has informed that proposals from sectoral Ministries/Departments, complete in all respects, as and when received are immediately sent to central agencies for obtaining inputs. Obtaining the comments/inputs from the concerned agencies is a time consuming process as it entails collection of information from field formations. MHA earnestly evaluates the reports in a time bound manner without causing any delay. In some cases further details are sought from Nodal Ministries and also clarification from central agencies relating to the inputs received. As decision on issues relating to national security are taken with due care, the delay if any are part of the process of due diligence. MHA has recently agreed to provide security clearance within twelve weeks, as far as possible, to expedite the process.